



ITEM NO.10

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8620/2024

(Arising out of impugned judgment and order dated 19-04-2024 in
CRLM No. 7478/2024 passed by the High Court of Judicature at Patna)

JITENDRA PASWAN

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(FOR ADMISSION and IA No.141174/2024-EXEMPTION FROM FILING O.T.)

Date : 12-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Ms. Kawalpreet Kaur, Adv.

Mr. Nayab Gohar, Adv.

Mr. Satya Mitra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Heard the learned counsel appearing for the
petitioner.

In paragraph 9 of the impugned judgment, the High Court holds that the petitioner is entitled to be enlarged on bail. However, strangely, the High Court observes that the order granting bail will become operative after six months.

Issue notice returnable on 2nd September, 2024.

In the meanwhile, we grant interim bail to the petitioner on the terms and conditions incorporated in paragraph 9 of the impugned judgment.

Liberty is granted to serve the standing counsel for the respondent-State, in addition.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER